

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/10517/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To, The Registrar
Gauhati High Court
Itanagar Permanent Bench
Naharlagun

Dated Guwahati, the 15th November, 2022.

Sub:- **Permission to avail LTC**

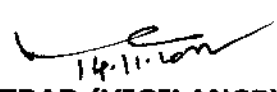
Ref :- Letter No. HC(IB)-VIG/01/2022 dated 07.11.2022

Sir,

With reference to the subject cited above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Sessions Division, Bomdila, Arunachal Pradesh has been accorded permission to avail the benefit of LTC for the block period 2018-2021 (by way of carry forward) w.e.f. 24.12.2022 to 01.01.2023 to visit Goa along with his wife, 2 (two) minor sons and mother (subject to fulfilling the criteria as dependent family member of his mother), by the shortest possible route, as per existing Rules.

Shri Kashyap may be informed accordingly.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO.HC.VII-03/2022/10518-10520/A, dated

Copy to:

1. The Principal Accountant General (A&E), Itanagar, Arunachal Pradesh, for information.
2. Shri Hirendra Kashyap, District & Sessions Judge, Sessions Division, Bomdila, Arunachal Pradesh with reference to his letter No. DSJ(SD)/BDL/07/2022/556/22 dated 05.11.2022 for information.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)